

Designation	Above 1 year and upto 20 years of Service	Above 20 years of Service
Staff Level employees up to the level of officer	8	12
Asstt. Manager to Senior Assistant, General Manager and equivalent	12	16
Dy. General Manager and above	20	
Functional Directors/Jt. Managing Director	24	24
Chairman & Managing Director	Unlimited	Unlimited

All employees of Air India are entitled to passages on its network as per their designation and length of service. The passages given to employees of Air India are subject to load basis and holders of all staff tickets are accepted for travel in the aircraft only after all the revenue paying passengers have been accommodated. All employees are required to bear the cost of applicable taxes including Passengers Service Fee on staff tickets. In addition they have also to pay a sum of Rs.250 per coupon for domestic travel, Rs.500 per coupon for International Travel and Rs.1000 per coupon for non stop ultra long-haul flights. Therefore, no cost is being borne by the Company, and no specific funds have been allotted for the purpose.

(d) No, Sir.

(e) Does not arise in view of part (d) above.

Lifting of ban on A-380 operations

2500. DR. R. LAKSHMANAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has lifted ban on operating Airbus A-380 in India;

(b) if so, the reasons for lifting ban on operating Airbus A-380;

(c) the reasons for which the ban was imposed previously on operating such aircraft; and

(d) whether Airbus A-380 will also meet the fate of dream liner aircraft which was introduced with much fanfare and later faced many problems?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (c) The operation of A-380 aircraft to India was not permitted earlier. However, the Government has recently allowed operation of A-380 aircraft to India at Delhi International Airport (Pvt.) Ltd. (DIAL), Mumbai International Airport (Pvt.) Ltd. (MIAL), Hyderabad International Airport (Pvt.) Ltd. (HIAL) and Bengaluru International Airport (Pvt.) Ltd. (BIAL) which are equipped to handle A-380 operation subject to the overall traffic entitlements within the bilateral Air Services Agreement with various countries.

(d) Does not arise as no Indian carrier currently possess A-380 aircraft.

Action against Saradha group of companies

†2501. SHRI NARESH AGRAWAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Securities and Exchange Board of India (SEBI) was aware since 2010 of the companies like 'SARADHA' which was operating from 2008 but the order was issued against the company after it had collapsed;

(b) if so, the reasons for such a delay in issuing an order against the company and the persons responsible of the same; and

(c) the action being taken against guilty officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Securities and Exchange Board of India (hereinafter referred to as 'SEBI') received letter no. 221/D/EOI dated 23.04.2010 from Director, Economic Offences Investigation Cell (EOIC), Government of West Bengal, informing that 'SARADHA' Realty India Limited is collecting contributions from the public.

After examining the above reference, SEBI undertook inquiry into the operations and activities of the company. In order to examine whether the activities of the company would fall within the ambit of the SEBI (Collective Investment Schemes) Regulations, 1999 ('CIS Regulations'), SEBI *vide* its letters dated June 3, 2010; July 14, 2010; August 13, 2010; October 12, 2010 and November 3, 2010 advised the company to submit certain documents and information with respect to its schemes, details of funds mobilized from investors under the said schemes and manner of utilization thereof, etc. The company, however, did not furnish the desired information

†Original notice of the question was received in Hindi.